

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH

**Service Tax Miscellaneous Application No. 30524 of
2019
Service Tax Appeal No. 773 of 2009**

(Arising out of order-in-Appeal No. 62/2009(V-I)ST dated 12.06.2009 passed by
Commissioner of Customs, Central Excise & Service Tax(Appeals) Visakhapatnam-I)

Commissioner of Central Excise

Visakhapatnam-I Commissionerate,
Port Area,
Visakhapatnam

..Appellant

Rikon Shipping

46-21-4/1, 1st Floor , Pennzoil Building,
Near Sriram Chits,
Dwarakanagarm
Visakhapatnam-530016

...Respondent

APPEARANCE:

None for the appellant

Mr A. Rangadham, Authorized Representative for the Revenue

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER(JUDICIAL)

HON'BLE MR. P. V. SUBBA RAO MEMBER (TECHNICAL)

FINAL ORDER NO.30121/2022

Date of Hearing: 07.09.2022

PER BENCH

Revenue has filed Miscellaneous application for withdrawing their appeal in view of litigation policy with monetary limit. Accordingly, this appeal is dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(ANIL CHOUDHARY)
MEMBER(JUDICIAL)**

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**

